

Shri A. K. Sen: It is for you to give a ruling.

Mr. Deputy-Speaker: I am not giving a ruling.

Shri A. K. Sen: We are really here to assist the hon. Member. As hon. Members know, there is a National Development Council resolution which says that the law relating to cooperation and cooperative societies should be made simpler. That is a different matter. It may be that all the States may have to legislate simultaneously after the agreement is arrived at amongst the States.

The reason as to why the Act of 1912 is still in operation is article 372 which continues all Acts in operation at the commencement of the Constitution even though some of them may fall within the jurisdiction either of the Central Legislature or of the State Legislatures, as the case may be. But that does not mean that it becomes a Central subject. It is true that only with regard to the Union Territories it is permissible for Parliament to legislate. But I presume that it is not the intention of the hon. Mover to confine his Bill only to the Union Territories. In fact, the objects proclaim otherwise.

It is a question of competence, whether as it is you can introduce it here. Unless you amend it, I think you cannot even give leave for introduction of this Bill, because as it is, it is beyond the competence of the Parliament. That is the point. If the hon. Member wants to bring a Bill which is applicable only to Union Territories, certainly he can do so. That will be a different Bill altogether.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to consolidate and

amend the law relating to Co-operative Societies."

The motion was negatived.

14.38 hrs.

BANKING COMPANIES (AMENDMENT) BILL*

Shri Ram Krishan Gupta (Mahendergarh): Sir, I beg to move for leave to introduce a Bill further to amend the Banking Companies Act, 1949.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Banking Companies Act, 1949."

The motion was adopted.

Shri Ram Krishan Gupta: Sir, I introduce the Bill.

BANK OF PATIALA MERGER BILL*

Shri Ram Krishan Gupta (Mahendergarh): Sir, I beg to move for leave to introduce a Bill to merge the Bank of Patiala with the State Bank of India.

Mr. Deputy-Speaker: Is there not a Bill already? Perhaps there is one.

An Hon. Member: There is a great difference.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to merge the Bank of Patiala with the State Bank of India."

The motion was adopted.

Shri Ram Krishan Gupta: Sir, I introduce the Bill.